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WP-28131-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 4th OF AUGUST, 2025

WRIT PETITION No. 28131 of 2025

SHYAMKALI RATHOUR

Versus

COMMISSIONER HEALTH SERVICES AND OTHERS

Appearance:

Shri Ram Sharan Rathore - Advocate for the petitioner.

Ms. Janhvi Pandit - Additional Advocate General for the respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. Petitioner seeks a direction to consider the name of the petitioner for recruitment of Grade V Staff Nurse, Multipurpose Female Health Workers (ANM) and others through Direct Posting and Backlog Common Recruitment Examination, 2023.
- 2. Learned counsel for the petitioner submits that case of the petitioner is squarely covered by the decision of this Court dated 27.06.2025 in W.P.No.21367/2025 (Fatima Mary Masih Vs. State of M.P. & Ors.).
- 3. We note that the said order relies on the decision dated 28.04.2025 in W.P.No.5747/2023 (Tabassum Qureshi & Ors. Vs. State of M.P. & Ors.). In

2 WP-28131-2025 light of said judgment, this Court in Fatima Mary Masih (supra) had noticed that petitioner therein had filed documents to evidence that the case of the petitioner was covered by paragraph 53 of the judgment in Tabassum Qureshi (supra).

- 4. The case of the petitioner is that the petitioner also satisfy the same criteria.
- 5. Learned Additional Advocate General submits that she would need to take instructions as to whether the case of petitioner satisfies the requirement of paragraph 53 of *Tabassum Qureshi* (supra).
- 6. In view of the above, this petition is disposed of directing respondents to consider the case of the petitioner. In case, petitioner's case is squarely covered by paragraph 53 of the Tabassum Qureshi (supra), then identical relief be granted to the petitioner.
 - 7. Accordingly, petition is disposed of in the above terms.

(SANJEEV SACHDEVA) **CHIEF JUSTICE**

(VINAY SARAF) JUDGE